



**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 21.08.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB)/ No.01/ BB / 2017	-	Hearing	Rule 6 of IB	Belthangady Taluk Rubber Grower Marketing & Processing Co-op Ltd Vs. Falcon Tyres Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1.	Sangeetha. M.S for CCI - Legal -	Operational Creditor	
	MAITREYI KRISHNAN	IMPLEADING APPLICANT	 21/8/17

Counsel for petitioner is present. Proxy counsel for Falcon Tyres is present. Today, again time is requested for filing objections on behalf of Falcon Tyres. There is a direction by the Hon'ble High Court to dispose of the matter within 14 days from 16.08.2017. This was also brought to the notice of the counsel for respondent, when she sought time for filing objection. Yet again today, when the matter is listed for filing objection, time is requested.

In view of the time given by the Hon'ble High Court and also in view of the request made by the counsel for respondent, time is extended till 23.08.2017. Counsel for petitioner in IA 102/17 is present. It is taken up today. The counsel for petitioner in the main petition has no objection for IA 102/17.

For filing objections if any, by the counsel for Falcon Tyres, list it on 23.08.2017.


MEMBER (J)


MEMBER (T)